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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 19]

AMARAVATI,

WEDNESDAY,

24th SEPTEMBER,

2025.

ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 24th September, 2025.

L. A. Bill No. 19 of 2025

A BILL TO AMEND THE ANDHRA PRADESH GRAMA SACHIVALAYAMS AND WARD SACHIVALAYAMS (GSWS)ACT, 2023.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows:

- This Act may be called the Andhra Pradesh Grama Short title and Sachivalayams and Ward Sachivalayams (GSWS) (Amendment) commencement. Act, 2025.
 - (2) It shall come into force on such date as the Government may, by notification, appoint.
- 2. In the Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams

 Amendment of Section 9.

 Act No. 23 of 2023.
 - (i) for SI.No.3, against the Columns (2) (3) & (4), the following shall be substituted, namely,-

J-36/4 [1]

3	"Ward	Data	Service Provider	for	Municipal
	Processing		EURE St.	1	Administration
			Requests & Deliv		
			of services after		
			approval, Aadhar & CSC services.		

(ii) for SI.No.5, against the Columns (2) (3) & (4), the following shall be substituted, namely,-

5	"Ward Welfare & Education Secretary	Service Provider for Processing of Requests & Delivery of services after due approval, Aadhar & CSC services, Functioning of schools, Mid Day	Administration & Urban
		Meal Program etc.,	

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Legislature has enacted the Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS) Act, 2023 and enable the provision under Section 9 to position 11 functionaries in Grama Sachivalayams and 10 functionaries in Ward Sachivalayams of Line Departments to perform the functions in the Grama Sachivalayams and Ward Sachivalayams. Out of the functionaries positioned in Ward Sachivalayams, Ward Education & Data Processing Secretary is one of the functionaries to look after the delivery of 543+ Meeseva and non-Meeseva services, Aadhaar services, receipt of applications & grievances from the public and supervision of non-academic work of School Education like Functioning of Schools, Mid-Day Meal Program etc., Whereas, in Rural areas, all Meeseva, non-Meeseva services, Aadhaar services etc., are being delivered by the Panchayat Secretary Grade VI (Digital Assistant) and Education subject is looking after by the Welfare & Education Assistant.

Ward Education & Data Processing Secretary is looking after Education and Data Processing subjects. The WE&DPS while discharging the duties relating to Education subject, he / she shall go out of the Ward Sachivalayams and attend the Schools. Whenever, he / she goes out of the Sachivalayams, they may not concentrate on the delivery of services, in a result, citizens are facing much inconvenience to get the said services on time from the Ward Sachivalayam.

There is a need to remove the Education subject from Ward Education & Data Processing Secretary and entrust the same to the Ward Welfare & Development Secretary on par with Welfare & Education Assistant in Village Sachivalayams in the interest of public and change the nomenclatures as the Ward Data Processing Secretary and the Ward Welfare & Education Secretary.

The MA & UD Department will revise the Job charts accordingly and as per Note 2 of section 9 of the GSWS Act, 2023, the Government or line departments are competent to allot the functions to the functionaries.

Accordingly, Government have decided to amend the Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS) Act, 2023 suitably.

The Bill seeks to give effect to the above decision.

Dr. DOLA SREE BALA VEERANJANEYA SWAMY,

Minister for Social Welfare, Disabled and Senior Citizen Welfare, Sachivalayam & Village Volunteer.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorize the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

As such, the notification issued, which is intended to cover matters mostly of procedural in nature is to be laid on the table of both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provision of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

Dr. DOLA SREE BALA VEERANJANEYA SWAMY,

Minister for Social Welfare, Disabled and Senior Citizen Welfare, Sachivalayam & Village Volunteer.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh Grama Sachivalayams and Ward Sachivalayams (GSWS) (Amendment) Bill, 2025, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

Dr. DOLA SREE BALA VEERANJANEYA SWAMY,

Minister for Social Welfare, Disabled and Senior Citizen Welfare, Sachivalayam & Village Volunteer.

PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.